Annexure 8

Operational creditors (Other than workmen and Employees and Government dues)

Amt in INR

		Details of C	laim received	Summary of Claims received				Amount of	Amount of	Amount of	Amount of	Remarks, if any
Sr. No	o. Name of Creditor	Date of receipt	Amount claimed	Amout of Claim admitted	Nature of Claim	Whether related party?	% Voting share in CoC	Contingent Claims	any mutual dues that may be set off	claims not admitted	claims under verification	
·	CBRE South Asia Pvt. Ltd.	03-12-2024	40,19,080	-	Operational Creditor			-	-	-	40,19,080	
2	M/s Fuso Glass India Private Limited	02-12-2024	14,54,429	-	Operational Creditor			-	-	-	14,54,429	
- (Nicotra India Private Limited	29-11-2024	25,14,037	-	Operational Creditor			-	-		25,14,037	
4	Relcon Infraprojects Ltd.	03-12-2024	51,28,645	-	Operational Creditor			-	-	-	51,28,645	
	Total		1,31,16,191	-							1,31,16,191	

Please note that the list of creditors as stated above is subject to updation as part of the ongoing verification process of claims by the IRP/RP, and clarifications, information and documents sought and received periodically from the creditors for substantiation or updation of the claims. The amount admitted may undergo a modification at a subsequent stage, should new evidence, information or documents be brought to the notice of the IRP/RP and if such evidence, had it surfaced prior to such admission would have warranted a different treatment.

- 1. The list of creditors, as presented, is subject to modification based on the ongoing claim verification process. The Resolution Professional (RP)/Interim Resolution Professional (IRP) continues to receive clarifications, documents, and information from creditors, which may lead to revision in the status or quantum of claims.
- 2. The IRP/RP has filed application for non coorperation by the suspended board of directors under Section 19(2) of Code as the RP faces significant challenge in verifying claims due to the persistent non-cooperation of the suspended Board of Directors of the Corporate Debtor. This has resulted in limited access to crucial records, including but not limited to the books of accounts, statutory financial data, asset registers, and physical premises of the Corporate Debtor, which are essential for accurate claim validation and valuation of the Corporate Debtor.
- 3. In light of the limited access to official records, certain claims have been admitted based solely on the documents and evidence submitted by the respective claimants. The RP expressly reserves the right to revise the status or amount of such claims in the event that further information is made available, particularly from the suspended Board or through independent verification.
- 4. Any additional documentation or clarification received in the future, especially from the suspended Board of Directors or other credible sources, may lead to a modification in the claims already admitted, as per the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") and the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations").
- 5. Claims received after the issuance of the request for resolution plans under Regulation 36B of the CIRP Regulations and/or beyond the period of ninety days from the Insolvency Commencement Date may be taken on record only at the discretion of the Committee of Creditors (CoC) and the RP, and as per the applicable provisions of the IBC and the CIRP Regulations.